

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

INDEX

Sno.	Particulars	Page No.
1.	Objections to the report of the joint committee on behalf of Respondent No. 116, M/s TSB Polychem Pvt. Ltd.	1 – 6
2.	Supporting Affidavit	7 – 8
3.	<u>ANNEXURE R-1:</u> A copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures.	9 – 18
4.	Vakalatnama and Board Resolution	19 – 20
5.	Copy of Aadhar Card	21
6.	Proof of Service	22

FILED THROUGH:

1287

SB

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 116- M/s TSB Polychem Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 06.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati ...Applicant

Versus

State of Haryana & Ors. ...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 116, M/S TSB POLYCHEM PVT.
LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s TSB Polychem Pvt. Ltd., Respondent No. 116, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 116 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 08.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025 was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN allege non-compliance on various grounds including suspected dilution with freshwater, PETP non-operation on the date of inspection, and non-maintenance of relevant logbooks..
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with

all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.
- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh water in PETP among various other allegations.
- 4.5. 4.5. That it is submitted that the answering respondent maintains proper records and infrastructure for water usage and effluent management. The SCN reply specifically addresses that any operational downtime or logbook discrepancy was temporary and is not reflective of habitual or intentional non-compliance. The conclusions drawn in the Joint Committee Report ignore the explanation and supporting material already furnished to HSPCB.
- 4.6. That the answering respondent has consistently implemented stringent compliance measures to ensure that operations remain in accordance with the prescribed norms. The respondent maintains proper records of water and effluent data, ensuring that all logbooks

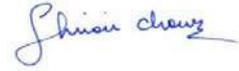
related to freshwater consumption and effluent generation are updated regularly.

- 4.7. That the answering respondent holds valid Consent to Operate (CTO) under both the Water Act and the Air Act, valid from 20.05.2024 to 31.03.2029. The answering respondent has also been granted authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, valid from 01.07.2024 to 31.03.2029. Additionally, the respondent draws water from HSIIDC's supply network and is not engaged in unauthorized groundwater abstraction.
- 4.8. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.9. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-

complying without a thorough and individualized assessment of its operational processes.

- 4.10. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.11. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.12. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 116- M/s TSB Polychem Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 06.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

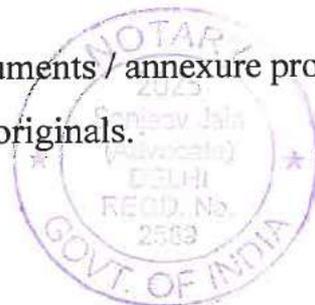
State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, SUNIL BOTHRA S/o MOHAN LAL BOTHRA, aged about 48 years R/o 352 VEER APARTMENT SECTOR-13 ROHINI DELHI-110085, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 116, M/s TSB POLYCHEM PRIVATE LIMITED, having its office at PLOT NO 212 BARHI INDUSTRIAL ESTATE PHASE 1 HARYANA 131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.



For TSB POLYCHEM PVT. LTD.


Authorised Signatory
DEPONENT**VERIFICATION:**

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at _____ on this ____ day of February, 2025.

For TSB POLYCHEM PVT. LTD.


DEPONENT Authorised Signatory

ATTESTED



Notary Public Delhi

24 FEB 2025

ANNEXURE R-1

9



HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonapat, Ph. - 0130-2236119,
E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2823

Dated: 16/11/25

To

M/s TSB Polychem Pvt. Ltd.,
Plot no. 212, HSIIDC, Phase I, Barhi,
Sonapat

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 08.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in manufacturing of Plastic Dana having CTO valid upto 31.03.2029.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit: -

1. At the time of inspection PETP was found non-operational. As per unit representative PETP non-operational since two days and unit's PETP operated intermittently.
2. The unit has not installed flowmeter at PETP inlet and energy meter.
3. The unit was not maintained logbooks of production, water consumption, energy, PETP inlet, outlet, chemical consumption, sludge generation and disposal.
4. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Norms as per consent	Compliance w.r.t norms
pH	7	7.8		With existing treatment scheme, such a high reduction in pollution parameters indicates dilution with freshwater in PETP at different stages Non-Complying (Dilution)
BOD (mg/l)	610	33	Recycled/ Reuse in washing process	
COD (mg/l)	3066	113		
TSS (mg/l)	1222	21		

UF / RO / Evaporation

9.50

1.75

(100000)

5. With existing treatment scheme, such a high reduction [BOD: 610 mg/l to 33 mg/l (94.59%), COD: 3066 mg/l to 113 mg/l (96.31)] in pollution parameters indicates dilution with freshwater in PETP at different stages.

Recommendation of the Team:-

1. The unit shall install flowmeter at PETP inlet and PETP energy meter and maintained logbook of the same.
2. The unit shall maintain logbook of water consumption, PETP inlet, Outlet, chemical consumption, sludge generation and disposal.
3. The HSPCB shall revised consent effluent discharge norms as per discharge norms of CETP inlet norms.

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:


Regional Officer,
Sonepat Region.

Rif

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

Regional Officer,
Sonepat Region.

To

The Regional Officer

Haryana State Pollution Control Board
Sonipat

Subject:- Reply to the show cause notice for closure under section-33 A of water Act, 1974, Prosecution action under section 43/44 of water Act, 1974, revocation of consent u/s 27 of the water (Prevention & Control of Pollution) Act,1981 and imposing environmental compensation as per order dated 22.12.2021

Dear sir,

With reference to the letter no HSPCB/SR/2025/2823 dated 16.01.2025 received on dated 22.01.2025, it is mentioned that we agree to the statement that the unit was inspected on 08.08.2024 by the joint team of CPCB and HSPCB. We approve that our unit is involved in the manufacturing of recycling of plastic waste.

Though, at the time of inspection some discrepancies were observed that has been fulfilled below:-

1. It is mentioned that there is little discharge in the unit currently as we have established the unit some time before, we have little discharge and that's why we operate the PETP intermittently.
2. We have installed flow meter at PETP inlet and energy meter.
3. We have maintained the logbooks for production, water consumption, energy, PETP inlet, outlet, chemical consumption, sludge generation and disposal. We have attached the copy of the same.
4. It is mentioned that there is no sort of dilution made in the unit, we have made colour coding on the PETP to showcase the inlet and outlet pipelines.
5. It is clarified that as mentioned above we have little effluent and our unit is only washing the plastic dana, there is no use of any chemical in washing process. The water used in washing is recycled and re-used in the process.

Received
Sujoy
30/1/25
HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONEPAT-131001(HR.)

--2--

*Though, there are certain recommendations that have been mentioned below:-

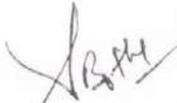
1. We have installed flow meter at PETP inlet (copy of bill enclosed) and PETP energy meter has already been installed (photographs enclosed) and we have started maintaining the logbook for PETP inlet whereas copy of logbook for PETP energy meter has been enclosed.
2. We have maintained the logbooks for water consumption, PETP inlet, outlet, chemical consumption, sludge generation and disposal. We have attached the copy of the same.
3. There is no requirement to revise the consent from HSPCB as the water after treatment is re-used and recycled.

Moreover, we have mentioned the basic details as email commercial@tsbpoly.com and mobile no 9718168555 to deal with correspondence timely.

Concluding the above, it is requested that re-visit and re-sampling must be conducted.

Thank you

Yours faithfully
For TSB Polychem Pvt Ltd



Authorized Signatory

Tax Invoice

(ORIGINAL FOR RECIPIENT)

1300

Pioneer Enviro Tech - (24-25)
 Plot No. 612 Hsiidc Ph-II Barhi Sonipat
 HARYANA
 MSME UDYAM-HR-18-0002602
 UAM18A0003584
 PAN: AEDPV8590D
 GSTIN/UIN: 06AEDPV8590D1Z6
 State Name: Haryana Code: 06
 E-Mail: MRADHIKAASSOCIATES@GMAIL.COM
 Buyer

TSB Polychem Pvt. Ltd.
 Plot No. 212 HSIIDC Barhi Sonipat
 GSTIN/UIN: 06AADCT2056R1ZX
 State Name: Haryana Code: 06

Invoice No: **299**
 Delivery Note
 Supplier's Ref: **299**
 Buyer's Order No.
 Despatch Document No: **298**
 Despatched through: **Barhi**
 Bill of Lading/LR-RR No.
 Terms of Delivery
 Dated: **13**
18-Oct-2024
 Mode/Terms of Payment
By Rtgs
 Other Reference(s)
 Dated
 Delivery Note Date
 Destination: **Barhi**
 Motor Vehicle No: **Self**

SI No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Electromagnetic Flow Meter 40 mm	9026	1 PC.	22,700.00	PC	22,700.00
						SGST OUTPUT 2,043.00
						CGST OUTPUT 2,043.00

Total 1 PC. ₹ 26,786.00

Amount Chargeable (in words)

Indian Rupees Twenty Six Thousand Seven Hundred Eighty Six Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
9026	22,700.00	3%	2,043.00	3%	2,043.00	4,086.00
Total	22,700.00		2,043.00		2,043.00	4,086.00

Tax Amount (in words): Indian Rupees Four Thousand Eighty Six Only

Remarks: CHALLAN NO 407
 Company's PAN: AEDPV8590D
 Declaration: We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details:
 Bank Name: HDFC BANK A/C 50200024084573
 A/c No: 50200024084573
 Branch & IFS Code: L-203 MODEL TOWN SONIPAT & HDFC000015
 for Pioneer Enviro Tech

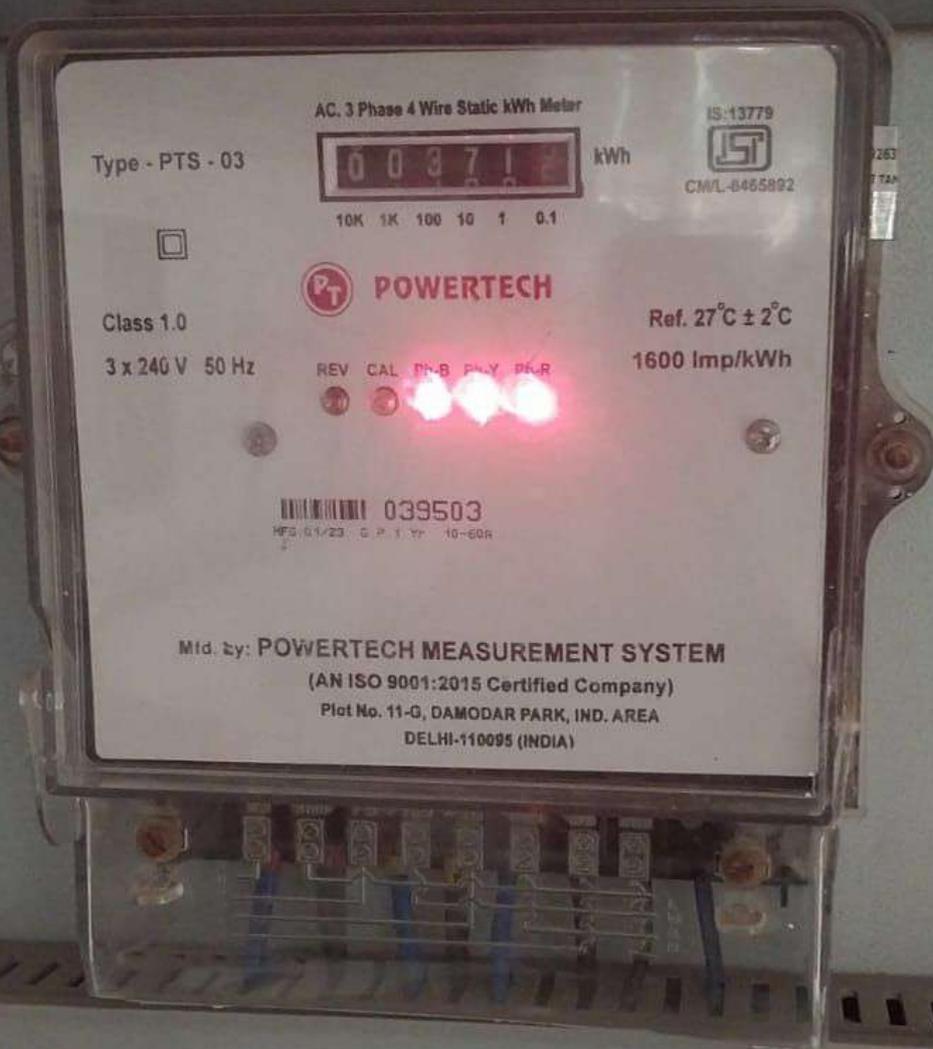
This is a Computer Generated Invoice



1301

14







1304



MOB. 9350817254

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT
 TSB POLYCHEM PVT LTD
 Plot no 212 HSIIDC BARHI SONIPAT

DEC 2024

DATE	TIMING		ETP FLOW METER		CHEMICAL CONSUMPTION		FLOW METER READING		PH. METER		ENERGY METER		SLUDGE KG.	SIGNATURE	REMARKS
	ON	OFF	INLET ON	INLET OFF	Kg Lime	gms Alum	gms Poly	OUTLET ON	OUTLET OFF	INLET	OUTLET	ON			
1-12-24	Sunday														
2-12-24	18:10	11:50	7-3	8-3	1kg	150gm	10gm	53.7	54.7	10.4	7.9	250.6	254.1		
3-12-24	11:50	11:40	8-3	9-5	90gm	140gm	70gm	54.7	56.1	10.5	7.4	254.1	257.9		
4-12-24	21:20	21:50	9-5	10:9	82gm	120gm	90gm	56.1	57.1	10.4	7.3	257.9	261.8		
5-12-24	12:30	21:40	10:9	11:9	75gm	120gm	85gm	57.1	57.9	10.6	7.5	261.8	265.9		
6-12-24	12:10	12:25	11:9	12-8	75gm	125gm	90gm	57.9	58.9	10.5	7.2	265.9	270.1		
7-12-24	21:10	4:15:0	12-8	13-7	80gm	120gm	100gm	58.9	59.8	9.9	7.5	270.1	274.0		
8-12-24	Sunday		Plant	0.15											
9-12-24	3:50	6:50	13-7	14-7	400gm	140gm	110gm	59.8	61.0	10.3	7.9	274.0	277.9		
10-12-24	8:40	3:50	14-7	15-6	145gm	150gm	80gm	61.0	62.5	10.2	7.4	277.9	282.1		
11-12-24	21:10	3:40	15-6	16-6	110gm	130gm	70gm	62.5	63.7	10.6	7.3	282.1	286.2		
12-12-24	21:10	11:40	16-6	17-8	85gm	120gm	50gm	63.7	64.6	10.1	7.8	286.2	290.3		
13-12-24	21:20	21:20	17-8	19-3	710gm	140gm	60gm	64.6	66.1	10.4	7.9	290.3	294.1		
14-12-24	21:20	1:00	19-3	20-2	80gm	150gm	85gm	66.1	67.3			294.1	298		
15-12-24	Sunday		Plant	0.1											
16-12-24	21:30	3:40	20-2	21-1	145gm	130gm	75gm	67.3	68.2	10.5	7.3	298	301.8		
17-12-24	11:40	2:15	21-1	22-1	70gm	180gm	73gm	68.2	69.2	10.9	7.4	301.8	305.6		
18-12-24	21:10	3:20	22-1	23-2	80gm	120gm	80gm	69.2	70.3	10.5	7.8	305.6	309.5		
19-12-24	12:50	1:30	23-2	23-9	90gm	120gm	85gm	70.3	71	10.9	7.5	309.5	313.3		
20-12-24	12:10	1:25	23-9	25-1	145gm	180gm	90gm	71	72.1	10.5	7.2	313.3	317.2		
21-12-24	5:10	4:50	25-1	26-2	145gm	150gm	93gm	72.1	73.2	10.2	7.6	317.2	321.1		
22-12-24	Sunday		Plant	0.15											
23-12-24	Plant		not	walks											
24-12-24	Plant		not	Plan											
25-12-24	walks			Plan											
26-12-24				NO											
27-12-24															
28-12-24	21:10	3:40	26-2	27-0	180gm	160gm	86gm	73.2	74.2	10.8	7.8	321.1	325		
29-12-24	Sunday		Plant	0.1											
30-12-24	2:20	4:30	27-0	28-3	145gm	180gm	89gm	74.2	75.2	10.4	7.7	325	328.8		
31-12-24	11:40	2:50	28-3	29-2	90gm	170gm	70gm	75.2	76.1	10.6	7.3	328.8	332.6		

PLACE : SONIPAT

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 9013082887, Email: vijay.kumar@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 23rd day of Feb,2025 **For TSB POLYCHEM PVT. LTD.**

Accepted, identified and certified subjected to the terms of the fees.

SS
[SIDDHARTH BATRA] [ARCHNA YADAV]

[Signature]
Authorised Signatory
Client

[Signature] *[Signature]* *[Signature]*
[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]
Advocates



(MFR & IMP. OF PLASTIC POLYMERS)

1307 TSB POLYCHEM PVT. LTD. 20

Work : Plot No-212, Phase-1, Industrial Estate, Barhi, Sonipat-131101

🌐 tsbpoly.com ✉ commercial@tsbpoly.com / accounts@tsbpoly.com

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS OF TSB POLYCHEM PRIVATE LIMITED HELD ON 22nd FEBRUARY 2025 AT 11:00 AM

“RESOLVED THAT Mr. SUNIL BOTHRA is hereby authorized on behalf of TSB POLYCHEM PRIVATE LIMITED to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the company.

RESOLVED FURTHER THAT Mr. SUNIL BOTHRA is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. SUNIL BOTHRA in connection with the above matters be and are hereby ratified and confirmed by the company/firm.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.”

*For and on behalf of
TSB POLYCHEM PRIVATE LIMITED*

For TSB POLYCHEM PVT. LTD.

Renu
Director

RENU BOTHRA

Director

[DIN - 02627868]

भारत सरकार
Government of India

आधार

सुनील बोथरा
Sunil Bothra
जन्म तिथि / DOB : 23/05/1976
पुरुष / MALE

Issue Date: 05/11/2011

6742

मेरा आधार, मेरी पहचान

Sunil Bothra

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता: सुनील बोथरा, 352, वीर अपार्टमेंट, विभाग - 13, रोहिणी, दिल्ली, रोहिणी सेक्टर-13, उत्तर पश्चिमी, दिल्ली, 110085
Address: C/O Sunil Bothra, 352, Veer Apartment, Sector - 13, Rohini, Delhi, Rohini Sector-13, North West Delhi, Delhi, 110085

Print Date: 17/12/2020

6742

1947 help@uidai.gov.in www.uidai.gov.in



Vijay Kumar <vijay.kumar@satramdass.com>

Advance service copies of short reply on behalf of Respondent Nos. 31, 88 & 116 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Tue, May 6, 2025 at 5:50 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Archana Yadav <archana.yadav@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 31, 88 & 116 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

 Paperbook NGT REPLY-R31 Vihan Textile Pvt.
Ltd_Redacted.pdf Paperbook NGT REPLY-R116 TSB Polychem
_Redacted.pdf Paperbook- NGT REPLY-R88 -B.R. Specialities
LLP_Redacted.pdf

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager
8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."